## Health Department Haryana

## Order

Ministry of Health and Family Welfare Government of India vide Office memorandum No. Z-21020/14/2020-PH dated 05-03-2020 has advised the States to take action on Organization on Mass gathering etc.

In view of above and to prevent and control the spread of COVID-19, in public interest, under the Regulation notified dated 11.03.2020 under Epidemic Disease Act, 1897, all Social, Cultural, Sports, Political, Religious, Academic and Family mass gatherings of 200 or more people are banned till 31<sup>st</sup> March, 2020 in the State of Haryana with immediate effect.

This issues with the approval of Hon'ble Chief Minister.

RAJEEV ARORA. IAS

Additional Chief Secretary to Govt. Haryana

Health Department

Endst. No. PS ACSH 2020 8563

Dated 15/03/2020

A copy is forwarded to the following for kind information and necessary action please:

- 1. Additional Chief Secretary to Govt. of Haryana, Revenue & Disaster Management
- Additional Chief Secretary to Govt. of Haryana, Department of Home & Administration of Justice
- 3. Additional Chief Secretary to Govt., Haryana, Medical Education & Research
- 4. All the Divisional Commissioners in the State of Haryana.
- All the Deputy Commissioners in the State of Haryana
- 6. All the DCPs/SSPs in the State of Haryana

Deputy Director (IDSP)

For Additional Chief Secretary to Govt. Haryana

Health Department

Endst. No. PS/ACS4 2020 8563

Dated

15/03/2020

A copy is forwarded to Chief Secretary, Haryana for kind information please.

Deputy Director (IDSP)

For Additional Chief Secretary to Govt. Haryana

Health Department

